

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**BHATTAD BROTHERS REALTY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	<b>Bhattad Brothers Realty Private Limited</b>
2.	Date of Incorporation of Corporate Debtor	09/12/2010
3.	Authority under which Corporate Debtor is incorporated/registered	RoC-Mumbai
4.	Corporate Identity Number of Corporate Debtor	U45202MH2010PTC210848
5.	Address of The Registered Office	104, Bajaj Bhavan, Nariman Point, Mumbai - 400021
6.	Insolvency commencement date in respect of corporate debtor	05/09/2019 (Order Communicated on 24/09/2019)
7.	Estimated date of closure of insolvency resolution process	03/03/2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name : Shashi Agarwal Registration No.: IBBI/IPA-001/IP-P00470/2017-18/10813
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Subarna Appartment, (Opp.: Udayan Club), 21N, Block-A, New Alipore, Kolkata - 700053 Email: shashiagg@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Subarna Appartment, (Opp: Udayan Club), 21N, Block-A, New Alipore, Kolkata - 700053 Email: bhat6750@rediffmail.com
11.	Last date for submission of claims	08/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of	Not applicable



	creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Bhattad Brothers Realty Private Limited on 05/09/2019.

The creditors of Bhattad Brothers Realty Private Limited, are hereby called upon to submit their claims with proof on or before 08/10/2019 to the interim resolution professional at the address mentioned **against entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/09/2019  
Place: Kolkata

  
 Shashi Agarwal  
 Interim Resolution Professional  
 Reg. No.: IBBI/IPA-001/IP-P00470/2017-18/10813

